

(Shri Khursheed Alam Khan)

- (ii) The Indian Airlines (Aircraft Engineering Department) Service Regulations, 1983 published in Gazette of India dated the 26th March, 1983 together with an explanatory note. [Placed in library. See No. LT-6956/83].

*Statement Containing the decisions of Government on recommendations of working group on Control of Blindness.*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): I beg to lay on the Table a statement (Hindi and English versions) containing the decisions of the Government on the recommendations of the Working Group on Control of Blindness. [Placed in library. See No. LT-6957/83].

*Report by Foreign Minister on Antarctica Treaty.*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM): I beg to lay on the Table a copy of Report (Hindi and English versions) by Foreign Minister on Antarctica Treaty. [Placed in library. See No. LT-6958/83].

*Central Reserve Police Force (Medical officers Cadre) (Amendment) Rules, 1983.*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table a copy of the Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 567 in Gazette of India dated the 6th August, 1983 issued under section 18 of the Central Reserve Police Force Act, 1949. [Placed in library. See No. LT-6959/83].

*Drugs and Magic Remedies (Objectionable Advertisements) Amendment Rules, 1982. Drugs and Cosmetics (Third Amendment) Rules, 1982 and Statement Correcting reply to USQ No. 4059 dt. 18.8.1983.*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): On behalf of Kumari Kumudben M. Joshi. I beg to lay on the Table—

(1) A copy of the Drugs and Magic Remedies (Objectionable Advertisements) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 442 (E) in Gazette of India dated the 1st June, 1982, under sub-section (3) of section 16 of the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954. [Placed in library. See No. LT-6960/83].

(2) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 510 (E) in Gazette of India dated the 26th July, 1982, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in library. See No. LT-6961/83].

(3) A statement (Hindi and English versions) correcting the reply given on the 18th August, 1983 to Unstarred Question No. 4059 by Dr. Krupasidhu Bhoi regarding States covered under Village Health Guide Scheme and allocation to States. [Placed in library. See No. LT-6962/83].

*Notification under Income Tax-Act, 1961 and Statement for delay, Central Excise (Ninth Amendment) Rules, 1983, Notifications under Central Excise Rules, 1944 etc. etc.*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

(1) A copy each of the following Notification (Hindi and English versions) under Section 296 of the Income-tax Act, 1961 :-

- (i) S.O. 2944 published in Gazette of India dated the 23rd July, 1983 regarding exemption to the 'Seva-gram Ashram Pratishtan, Wardha' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.